

**IN THE INCOME TAX APPELLATE TRIBUNAL  
AGRA BENCH, AGRA**

**Before Sh. Satbeer Singh Godara, Judicial Member  
&  
Sh. Manoj Kumar Aggarwal, Accountant Member**

**ITA No. 101/Agr./2024 : Asstt. Year: 2012-13**

|   |    |   |
|---|----|---|
| Jai Pratap Singh,<br>24A/2, First Floor, Bibhab<br>Vatika, Dayal Bagh, Agra,<br>U.P.-282005 | Vs | Jurisdictional Assessing Officer,<br>Ward-2(1)2,<br>Agra, U.P.-282002 |
| (APPELLANT)   |    | (RESPONDENT)  |
| <b>PAN No. AOMPS9291P</b>   |    |   |

**Assessee by : None**

**Revenue by : Sh. Shailener Shrivastava, Sr. DR**

|                                    |
|------------------------------------|
| <b>Date of Hearing: 20.02.2025</b> |
|------------------------------------|

|  |
|--|
| <b>Date of Pronouncement: 20.02.2025</b> |
|--|

**ORDER**

**Per Satbeer Singh Godara, Judicial Member:**

This assessee's appeal for Assessment Year 2012-13, arises against the CIT(A)/NFAC, Delhi's DIN & order No. ITBA/NFAC/S/250/2024-25/1060678101(1) dated 08.02.2024, in proceedings u/s 147 r.w.s. 144 of the Income Tax Act, 1961 (in short "the Act").

2. Case called twice. None appears at the assessee's behest. It is accordingly proceeded *ex-parte*.

3. It emerges during the course of hearing that the assessee is stated to have filed application under the "Direct Tax Vivad

Se Vishwas Scheme, 2024" and has already submitted Form 1 & 2 and Form 4 thereunder has not been issued by the prescribed authority till date.

4. The Revenue is equally fair in not disputing this clinching averments made by the assessee at this stage.

5. This assessee's appeal is dismissed as withdrawn in above terms, subject to all just exceptions.

Order Pronounced in the Open Court on 20/02/2025.

Sd/-  
**(Manoj Kumar Aggarwal)**  
**Accountant Member**

Sd/-  
**(Satbeer Singh Godara)**  
**Judicial Member**

**Dated: 20/02/2025**

\*Subodh Kumar, Sr. PS\*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR**